

**IN THE INCOME TAX APPELLATE TRIBUNAL (VIRTUAL COURT)
"SMC" BENCH, MUMBAI**

BEFORE SHRI C.N. PRASAD, HON'BLE JUDICIAL MEMBER

ITA No. 5643/MUM/2019 (A.Y: 2009-10)

M/s. Campbell Shipping Pvt. Ltd., 601, 6 th Floor, 444 The Corporate Lounge Linking Road, Khar (W) Mumbai - 400052 PAN: AADCC6135G	v.	Income Tax Officer – 12(1)(4) Aayakar Bhavan, M.K. Road Mumbai - 400020
(Appellant)		(Respondent)

Assessee by	:	Shri Ninad Patade
Department by	:	Smita Verma
Date of Hearing	:	03.08.2021
Date of Pronouncement	:	03.08.2021

ORDER

PER C.N. PRASAD (JM)

1. This appeal is filed by the assessee against the order of the Learned Commissioner of Income Tax (Appeals)-20, Mumbai [hereinafter in short "Ld.CIT(A)"] dated 28.06.2019 for the A.Y.2014-15.

2. At the time of hearing, Ld. Counsel for the assessee submitted that assessee with a view to buy mental peace, considering time and money cost of litigation and to fall in line with the policy of avoiding protracted litigation as such assessee do not want to press the appeal. Assessee

vide letter dated 06.04.2021 requested for withdrawal of appeal. Ld. DR has no objection.

3. Heard both sides. Contents of the letter dated 06.04.2021 filed by the assessee are as under: -

"Ref: ITA.No. 5643/M/2019 for A.Y. 2014-15

Sub: Hearing fixed on 08.042021 – Application for withdrawal of appeal

We have filed the captioned appeal which is fixed for hearing before SMC Bench, Mumbai on 08 April, 2021 at Sr. No.3, In this regards we submit as under:

We wish to withdraw the present appeal without prejudice to our contentions on merits which are based on facts & applicable law and with a view to buy mental peace & considering time & money cost of litigation and to fall in line with the policy of avoiding protracted litigation.

Kindly permit us to withdraw the appeal & oblige

We trust our above request would be acceded

We sincerely regret the inconvenience caused by our above request."

In view of the above submissions of the assessee requesting for withdrawal of appeal, the appeal is permitted to be withdrawn.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the virtual court on 03.08.2021.

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER
Mumbai / Dated 03/08/2021
Giridhar, Sr.PS

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER

(Asstt. Registrar)
ITAT, Mum